

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 111  
(IB)-613(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India  
Vs.  
Shri Lal Mahal Limited

**....Applicant**

**....Respondent**

**Order delivered on 20.05.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI PRADEEP R. SETHI  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Abhay Kumar Gupta, Adv.  
For the Respondent : Mr. K. Datta, Adv.  
Mr. Rahul Gupta, Adv.

**ORDER**

Learned Counsel for the respondent seeks further time to file Vakalatnama and reply. On 10.04.2019, the learned Counsel for CD Mr. Rajiv Gupta had undertaken to file Vakalatnama within three days and reply with two weeks but none are filed till date. As last chance Vakalatnama should be filed on/before tomorrow and reply within one week subject to cost of Rs. 20,000/- to the applicant. The learned Counsel for the applicant states that in compliance of the order dated 10.04.2019 legible copy of application was provided and same is confirmed by learned Counsel for Corporate Debtor. Rejoinder within one week thereafter. For hearing on 10.06.2019.

Sd/-

**(PRADEEP R. SETHI)  
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

